

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 62 of 1996

Tuesday this the 16th day of January, 1996

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

M. Asokan,  
Goods Driver,  
Southern Railway,  
Mangalore, residing at  
Railway Quarters No.163 A  
Southern Railway, Mangalore. ... Applicant

(By Advocate Mr. K.M. Anthru)

Vs.

1. Union of India through the  
General Manager,  
Southern Railway,  
Headquarters, Madras. 3.
2. The Chief Mechanical Engineer,  
Southern Railway,  
Headquarters Office, Madras. 3.
3. The Additional Divisional Railway Manager,  
Southern Railway, Palghat Division,  
Palghat.
4. The Senior Divisional Mechanical  
Engineer, Southern Railway,  
Palghat Division, Palghat. .... Respondents

(By Advocate Mr. P.A. Mohammed)

The application having been heard on 16.1.1996, the  
Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Against the penalty imposed on him by A3,  
affirmed in A5, applicant has preferred A6 Revision  
Petition. His grievance is that the said Revision  
Petition has not been disposed of.

2. Standing counsel submits that the Revision Petition will be considered and disposed of by second respondent within three months from today. We record the submission and dispose of the application. No costs.

Dated the 16th January, 1996.

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A3: A true copy of the Penalty Advice bearing No.J/P 28/PR.Rg/J/M 4170 dt. 19.8.94 issued by the 4th respondent.
2. Annexure A5: A true copy of the Letter No.J/TP28/Pr 1 Rg/JM 4170 dated 31.1.95 issued by the 3rd respondent and communicated by Assistant Personnel Officer, Palghat, S.Railway.
3. Annexure A6: A true copy of the Revision dt. 29.8.95 submitted by the applicant to the 2nd respondent.

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